

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL-APPLICATION-NO.583-OF-1997

DATE-OF-ORDER:11th-July,-1997

BETWEEN:

D.Ashok

.. APPLICANT

AND

1. The Director, S.V.P.N.P.Academy,
Govt.of India,Min.of Home Affairs,
Hyderabad.
2. The Joint Director,(Admn.),
SVPNP Academy,Sivarampalli,
Hyderabad.
3. The Dy.Director (Admn.),
SVNP Academy,Sivarampalli,
Hyderabad.

.. Respondents.

COUNSEL FOR THE APPLICANT: Mr.K.Venkateswarlu

COUNSEL FOR THE RESPONDENTS:Mr.V.RAJESWARA RAO, ADDL.CGSC

CORAM:

HON BLE SHRI H.RAJENDRA PRASAD, MEMBER (ADMN.) *St. P.*

HON BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.) *D.*

ORDER

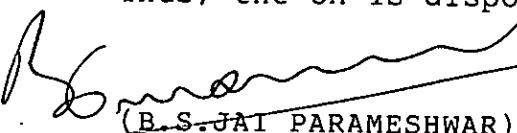
ORAL ORDER (PER HON. SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.))

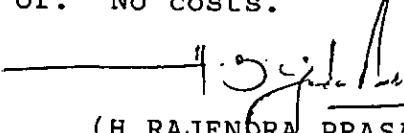
Heard Mr.K.Venkateswarlu, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The applicant claims that he has been working as Safai Karmachari/Constable on adhoc basis from 1988. He says that he is being given recurring successive appointments for a period of 90 days. His services were finally terminated on 5-4-97 on a regular candidate having been appointed against the post in which he was earlier working. It is also submitted by Mr.V.Rajeswara Rao that the post of Cook, in which the services of the applicant are said to have been utilised, was reserved for ST and the candidate belonging to that community was duly selected and hence the applicant cannot have any claim against the said post.

3. His prayer in the present OA is for regularisation of his services as Safai Karmachari. The applicant claims that he is still working on NMR basis. He has not produced any document in support of this claim. His claim is that the official may be retained in service in terms of last appointment order. The representation said to have been submitted by the applicant on 17-5-94 (Annexure-6 to the OA) has become ~~obstinate~~^{obsolete}. Hence the applicant may submit a fresh representation within 30 days to the respondents for regularisation of his services. The respondents may examine his request as per rules and dispose of the same within 30 days of the date of receipt of such representation, if received in their office.

4. Thus, the OA is disposed of. No costs.


(B.S.JAI PARAMESHWAR)
11.7.97
MEMBER (JUDL.)


(H.RAJENDRA PRASAD)
MEMBER (ADMN.)

Dated The 11th July, 1997.
(Dictated in the Open Court)

spr


Deputy Registrar (D)ce
11/7/97

O.A.583/97.

To

1. The Director, S.V.P.N.P.Academy,
Govt.of India, Min.of Home Affairs,
Hyderabad.
2. The Joint Director(Admn.)
S.V.P.N.P.Academy, Sivarampalli,
Hyderabad.
3. The Deputy Director(Admn.)
S.V.N.P.Academy, Sivarampalli, Hyderabad.
4. One copy to Mr.K.Venkateswarlu, Advocate, CAG.Hyd.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
6. One copy to HHRP.M(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

Case No/ 24/7/97

T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)
The Hon'ble Mr. B.S.Jayaraman, M.C.

Dated: 11 - 7 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No.

in

583/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

